

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifteenth Lok Sabha)

THIRTEENTH REPORT

(Presented on 24.2.2011)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirteenth Report.

2. The Committee met on 22 February, 2011 for –

- I. Further examination of the Constitution (Amendment) Bill, 2010 (Insertion of new Part IIIA, etc.) under rule 294(1)(a) of the Rules of Procedure.
- II. Examination of two Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure.

Further examination of the Constitution (Amendment) Bill

3. The Committee further examined the Constitution (Amendment) Bill, 2010 (Insertion of new Part IIIA, etc.) by Shri Manish Tewari, M.P.

The Bill seeks to insert a new Part IIIA and amend the Third Schedule to the Constitution with a view to:-

- (i) make it compulsory for every citizen who has completed the age of eighteen years to take an oath of allegiance or affirmation to the Constitution; and
- (ii) make teaching of ideals and principles enshrined in the Constitution and provisions thereof to all children from the age of six years till they attain the age of eighteen years.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Examination of the Constitution (Amendment) Bills

4. The Committee examined the following two Constitution (Amendment) Bills:-

- (1) The Constitution (Amendment) Bill, 2011
(Amendment of article 1)
by Shri A. Ganeshamurthi, M.P.

The Bill seeks to amend clause (1) of article 1 of the Constitution with a view to substitute the words 'Union of States' by the words 'United States of India' to achieve the following objectives: -

- (i) with the change of nomenclature, the States will have a feeling of oneness and feel they are within the mainstream;
- (ii) no State shall be discriminated on the ground of language, geographical location, religion, race, caste, etc.;
- (iii) every State will have equal rights and equal opportunities for development;
- (iv) every State shall have an equal share in the finances of the Union; and
- (v) this will in the long run give more powers and duties to State Governments. Accordingly, the States can make their own legislation keeping in mind their requirements in some aspects which hitherto are not vested upon them.

After considering all aspects of the Bill, the Committee recommend that the member **may not be** permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 2011
(Substitution of new article for article 120) by
Shri A. Ganeshamurthi, M.P.

The Bill seeks to amend article 120 of the Constitution with a view to provide for the following:-

- (i) permit a member to give notice in any of the languages specified in the Eighth Schedule;
- (ii) permit any member to address the House in one of the languages specified in Eighth Schedule;
- (iii) translation and circulation of all business transacted in Parliament in all languages specified in the Eighth Schedule; and
- (iv) simultaneous interpretation facilities in all languages specified in the Eighth Schedule.

After considering all aspects of the Bill, the Committee recommend that the member **may not be** permitted to move for leave to introduce the Bill.

Recommendations

5. The Committee recommend that-

- (i) Shri Manish Tewari may be permitted to move for leave to introduce his Constitution (Amendment) Bill specified in paragraph 3 above;
- (ii) Shri A. Ganeshamurthi may not be permitted to move for leave to introduce his Constitution (Amendment) Bills specified in sub-paras (1) and (2) of paragraph 4 above.

NEW DELHI;

22 February, 2011

3 Phalguna, 1932 (Saka)

KARIYA MUNDA

*Chairman,
Committee on Private Members'
Bills and Resolutions.*